

CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH

DA No. 1004/93

1489/93

NEW DELHI THIS THE 23RD DAY OF SEPTEMBER, 1994.

Mr Justice S.K Dhaon, Acting Chairman
Mr B.N Dhoundiyal, Member(A)

(1) Shri Ghanshyam Singh
S/o Shri Pratap Singh
R/o D-4 Safdarjung Rly Station
Near Moti Bagh,
New Delhi.

(2) Sh. Balwan Singh
S/o Shri Jogi Ram
R/o A-6/93-94
DDA Janta Flats
Basti Paschim Vihar
New Delhi.

Applicants

BY ADVOCATE SHRI A.K.BHARDWAJ

Vs.

1. Union of India
through: The Secretary
Ministry of Information & Broadcasting
Shastri Bhawan,
New Delhi.

2. The Director General
Doordarshan
Mandi House
New Delhi

3. The Deputy Director
Doordarshan
Doordarshan Kendra
Mandi House
New Delhi.

..... Respondents

BY ADVOCATE SHRI M.L.VERMA.

ORDER(DRAL)

JUSTICE S.K DHAON

In this original application, the following
reliefs are claimed:

- (a) the respondents may be restrained from terminating the services of the applicants as casual labourers.
- (b) the respondents may be directed to absorb the applicants as Group 'D' employees on regular basis in preference to juniors and outsiders.
- (c) to mandate the respondents to follow the principle of 'last come first go'.

2. A counter-affidavit has been filed on behalf of the respondents wherein the material averments

are these. At present, the termination of the services of the applicants, is not in contemplation. The applicants will be considered for regularisation on merits and in accordance with law if and when their turn comes. In view of this statement in the counter-affidavit, in the counter-affidavit, nothing survives in this application. Accordingly, it is dismissed.

B.N.Dhundiyal
(B.N.DHUNDIYAL)

MEMBER(A)

SNS

S.K.Dhao
(S.K.DHAON)
ACTING CHAIRMAN